[Sh., P. C. Thomas]

lands of Kerala. As a continuation to Konkan Railway, this line will connect South to North. I request the Government to take urgent steps in this regard.

(v) Need to re-instate the victimised Railway employees

SHRI A. K. ROY (Dhanbad): Sir, the organisations of the Railway employees, irrespective of their political affiliation, are unanimously demanding since long for the immediate reinstatement of their victimised colleagues numbering about one thousand, removed from the job because of their trade union activities. The victimised employees are of two types. One category was removed by using law under rule 14(ii) of the Railway (Discipline Service and Appeal) The other by subtle method of transfer and other punitive measures.

As per the request of the previous Railway Ministers, the Central Federations and categorical organisations submitted a comprehensive list of victimised employees and they were assured of immediate consideration. Subsequently, clear order was issued by the Minister for their reinstatement. It is strange that even that order was not implemented by the Railway Board.

I urge upon the Government to implement the order of the previous government and reinstate the victimised railway employees at once.

(vi) Need to implement National Industries Tribunal award regarding payment of Salary and Allowances to employees of Regional Rural Banks at Par with those of sponsored Banks.

SHRI CHITTA BASU (Barasat): Regional Rural Bank was established in the year 1975 by Regional Rural Bank Act, 1976. As per Section 17(1) thereof, the employees of R.R.Bs. are entitled to get salary with due regard to the salary structure of the respective State Governments.

The employees and officers of the R.R.Bs. under the banner of A.I.R.R.B.E.A., filed a writ petition in the Supreme Court in 1984, praying for equal pay for equal work. The Supreme Court advised the Central Government to refer the dispute to a Tribunal headed by a retired Chief Justice of a High Court.

In terms of the said order of the Supreme Court, the Central Government appointed a National Industrial Tribunal consisting of Sri Justice S. Obul Reddy, Retired Chief Justice of High Court of Andhra Pradesh as its Chairman. The Government accepted that the decisions of the Tribunal should be final and binding.

The Tribunal in its award declared that the officers and employees should get salary and other allowances as per scale of officers/employees of comparable level at Sponsored Binks from September 1, 1987.

An equation Committee set up on the 11th October, 1990 by Government of India was given instructions to give their report within one month.

I request the Government to implement National Industrial Tribunal award, with payment of arrears from 1-9-1987, without further delay.

(vii) Need for adequate supply of LPG in the country

[I ranslation]

SHR1 SATYNARAYAN JATIYA (Ujjain): Mr. Deputy Speaker, Sir, LPG is an important fuel for cooking. Recently the Government has increased the refilling period which has resulted in a lot of inconvenience to the consumers, especially the housewives. Besides, blackmarketing in LPG. cylinders has increased which has forced the consumers to buy gas cylinders in the black market so as to meet their requirement. The demand for LPG is increasing day by day as the availability of other types